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In The Central Administrative Tribunal
Jaipur Bench, Jaipur

OA/TA/MP No..... 571/96.....

Terevender Singh Versus..... Union of India and ors.....

Date of Order	Orders
03.08.2000	<p>Mr. P.P.Mathur, Proxy counsel to Mr. R.N.Mathur, counsel for the applicant Mr. U.D.Sharma, counsel for the respondents</p> <p>The learned counsel for the respondents submits that the applicant in this case has been removed from the service by an enquiry conducted in pursuance of the charge-sheet dated 13.5.1994. The applicant in this OA has come for the relief to quash and set-aside the charge-sheet dated 13.5.1994 issued by respondent No.3. In view of the order of removal passed by the respondent department, this relief claimed by the applicant has become infructuous. Therefore, the OA filed by the applicant is disposed of as having become infructuous. Applicant may take objections regarding the charge-sheet at the appropriate forum.</p> <p><i>[Signature]</i> (N.P.NAWANI) Adm. Member</p> <p><i>[Signature]</i> (S.K.AGARWAL) Judl. Member</p> <p>Received by M.C.B. (Concile) on 2/8/2000 (Concile)</p> <p>181/2000</p>